

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 18/82-ALC4/2009 MEETING DATE : 28.07.2009

The Meeting No.18/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 28.07.2009 was actually held on **18.08.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
2. Shri Rajinder Pal Singh, Dy. DGFT
3. Shri Shyam Lal, FTDO

Case No. B-177	M/s Best Value Chem Pvt. Ltd.
Norms Committee Meeting No. 18/10	File No. 01/83/050/00004/AM08/ File No.01/83/050/00846/AM08 File No.01/83/050/01002/AM08 File No.01/82/050/01585/AM08
Meeting Date 28.07.2009	RAF No. 34/24/040/00244/AM08 RAF No. 34/24/040/00080/AM08 RAF No. 34/24/040/00099/AM08 RAF No. 34/24/040/00227/AM07
Adv. Lic. No. 3410017898 dated 18.01.2007 Adv. Lic. No. 3410019309 dated 30.07.2007 Adv. Lic. No. 3410019462 dated 21.07.2007 Adv. Lic. No. 3410017900 dated 18.01.2007	
Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.	

Case No. B-178	M/s Gland Pharma Ltd.
Norms Committee Meeting No. 18/10	File No. 01/82/50/00254/AM08 File No.01/82/050/00445/AM08
Meeting Date 28.07.2009	RAF No. 09/24/040/00314/AM08 RAF.No.09/24/040/00356/AM08
Adv. Lic. No. 0910031800 dated 16.10.2007 Adv.Lic.No.0910032089 dated 14.11.2007	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/207/2006-PI-III dated 31.03.2008 and in consultation with technical	

authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Adenosine Injections USP Prefilled Syringes 3mg/ml, 2ml in a PFS	1 No.	1.	Adenosine	0.0066 gm
		2.	Glass barrel Syringes	Net to Net
		3.	V-OVS 10.6 tip caps	Net to Net
		4.	Plunger Stoppers	Net to Net
		5.	Plunger Rods	Net to Net
		6.	Filter	Net to Net
		7.	Tubing	Net to Net
		8.	Reference standard	Net to Net
Adenosine Injections USP Prefilled Syringes 4ml in a PFS	1 No.	1.	Adenosine	0.0132 gm
		2.	Glass barrel Syringes	Net to Net
		3.	V-OVS 10.6 tip caps	Net to Net
		4.	Plunger Stoppers	Net to Net
		5.	Plunger Rods	Net to Net
		6.	Filter	Net to Net
		7.	Tubing	Net to Net
		8.	Reference standard	Net to Net

RA concerned may take further necessary action as per above decision of NC.

Case No. B-179	M/s FMC India Pvt. Ltd.
Norms Committee Meeting No. 18/10	File No. 01/82/50/00776/AM09
Meeting Date 28.07.2009	RAF No. 07/24/040/00192/AM09
Adv. Lic. No. 0710058651 dated 22.07.2008	
Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.	

Case No. B-180	M/s Mayuka Labs Pvt. Ltd.
Norms Committee Meeting No. 18/10	File No. 01/82/50/00724/AM09
Meeting Date 28.07.2009	RAF No. 05/24/040/00156/AM09
Adv. Lic. No. 0510223639 dated 10.07.2008	
Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.	

Case No. B-181	M/s Hetero Labs Ltd.
Norms Committee Meeting No. 18/10	File No. 01/82/50/01640/AM09
Meeting Date 28.07.2009	RAF No. 09/24/040/00403/AM09

Adv. Lic. No. 0910037047 dated 11.02.2009	
Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.	

Case No. B-182	M/s Medreich Ltd.
Norms Committee Meeting No. 18/10	File No. 01/82/50/00673/AM09
Meeting Date 28.07.2009	RAF No. 07/21/040/01505/AM08
Adv. Lic. No. 0710056528 dated 20.03.2008	
Committee considered case as per agenda and observed that the firm was requested to furnish a copy of Master Batch Formula and on the basis of Master Batch Formula, ad-hoc norms were fixed. Now the firm has furnished the revised Master Batch Formula and according to the representative of Department of Pharmaceuticals, Master Batch Formula once prepared, can not be revised. It was, therefore, decided to reject the request of the firm for revision of norms.	

Case No. B-183	M/s Ganesh Chemical Industries Ltd.
Norms Committee Meeting No. 18/10	File No. 01/82/050/00771/AM06
Meeting Date 28.07.2009	RAF No. 03/94/040/00765/AM06
Adv. Lic. No. 0310351222 dated 10.10.2005	
Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.	

Case No. B-184	M/s Vital Healthcare Pvt. Ltd.										
Norms Committee Meeting No. 18/10	File No. 01/83/050/00525/AM07										
Meeting Date 28.07.2009	RAF No. 03/95/040/00536/AM07										
Adv. Lic. No. 0310393483 dated 08.08.2006											
Committee considered case as per agenda and in light of its earlier decision taken in its 12/10 meeting held on 16.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-											
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed per unit of export product</td></tr><tr><td>Artemether</td><td>1 Kg.</td><td>1.</td><td>Artemisinin</td><td>1.50 kg</td></tr></table>		Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Artemether	1 Kg.	1.	Artemisinin	1.50 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product							
Artemether	1 Kg.	1.	Artemisinin	1.50 kg							
The ad-hoc norms for the export product Artesunate were earlier fixed by NC in its 42/83 meeting held on 31.01.2007.											
RA concerned may take further necessary action as per above decision of NC.											

Case No. B-185	M/s Riddhi Pharma
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Norms Committee Meeting No. 18/10	File No. 01/83/50/00374/AM07			
Meeting Date 28.07.2009	RAF No. 34/24/040/00038/AM07			
Adv. Lic. No. 3410016420 dated 06.07.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/175/2001/Ch.III dated 15.05.2007, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,3-Dichloro Acetone	1 Kg.	1.	1.3-Dichloro-2-Propanol	1.069 kg
		2.	Sodium dichromate	2.56 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-186	M/s India Glycols Ltd.			
Norms Committee Meeting No. 18/10	File No. 01/82/50/02017/AM05			
Meeting Date 28.07.2009	RAF No. 05/88/040/00258/AM05			
Adv. Lic. No. 0510153140 dated 14.03.2005				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M.. No.46011/89/2007-PC-II dated 07.04.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyethylene Glycol-400 (Polymeg-400 PH)	1 Kg.	1.	Diethylene Glycol	0.278 kg
		2.	Denatured Alcohol	1.224 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-90	M/s Amoli Organics Ltd.
Norms Committee Meeting No. 18/10	File No. 01/82/50/00993/AM04
Meeting Date 28.07.2009	RAF No. 03/24/040/01683/AM04
Adv. Lic. No. 0310238481 dated 27.11.2003	
Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.	

1	Case No.:501/24/87-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/87/050/00777/AM07/	RLA File :09/24/040/00333/AM07/	Lic.No/Date:0910028408 29.11.2006	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

2	Case No.:83/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved																																	
	HQ File :01/82/050/00357/AM10/	RLA File :03/95/040/00670/AM09/	Lic.No/Date:0310496907 08.12.2008																																		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/42/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">Lumefantrine</td><td rowspan="9">1 Kg.</td><td>1.</td><td>Fluorene</td><td>1.33 kg</td></tr> <tr> <td>2.</td><td>Di Methyl Formamide</td><td>2.04 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>4.22 kg</td></tr> <tr> <td>4.</td><td>Methylene Dichloride</td><td>2.29 kg</td></tr> <tr> <td>5.</td><td>Chloro Acetyl Chloride</td><td>0.64 kg</td></tr> <tr> <td>6.</td><td>Sodium Borohydride</td><td>0.07 kg</td></tr> <tr> <td>7.</td><td>N-Di Butylamine</td><td>1.23 kg</td></tr> <tr> <td>8.</td><td>4-Chloro Benzaldehyde</td><td>0.42 kg</td></tr> <tr> <td>9.</td><td>Ethyl Acetate</td><td>0.80 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Lumefantrine	1 Kg.	1.	Fluorene	1.33 kg	2.	Di Methyl Formamide	2.04 kg	3.	Methanol	4.22 kg	4.	Methylene Dichloride	2.29 kg	5.	Chloro Acetyl Chloride	0.64 kg	6.	Sodium Borohydride	0.07 kg	7.	N-Di Butylamine	1.23 kg	8.	4-Chloro Benzaldehyde	0.42 kg	9.	Ethyl Acetate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																	
Lumefantrine	1 Kg.	1.	Fluorene	1.33 kg																																	
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		8.	4-Chloro Benzaldehyde	0.42 kg																																	
		9.	Ethyl Acetate	0.80 kg																																	
	RA concerned may take further necessary action as per above decision of NC.																																				

3	Case No.:52/18/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00326/AM10/	RLA File :03/95/040/00780/AM09/	Lic.No/Date:0310503318 21.01.2009	
	Decision :Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

4	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

5	Case No.:59/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00333/AM10/	RLA File :03/95/040/00777/AM09/	Lic.No/Date:0310503320 21.01.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

6	Case No.:60/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00334/AM10/	RLA File :03/95/040/00766/AM09/	Lic.No/Date:0310503327 21.01.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

7	Case No.:51/18/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00325/AM10/	RLA File :03/95/040/00820/AM09/	Lic.No/Date:0310505338 03.02.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

8	Case No.:56/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00330/AM10/	RLA File :03/95/040/00896/AM09/	Lic.No/Date:0310508254 19.02.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

9	Case No.:57/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00331/AM10/	RLA File :03/95/040/00962/AM09/	Lic.No/Date:0310509150 25.02.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

10	Case No.:53/18/82-ALC4/2009	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00327/AM10/	RLA File :09/24/040/00415/AM09/	Lic.No/Date:0910037247 02.03.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

11	Case No.:58/18/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00332/AM10/	RLA File :09/24/040/00431/AM09/	Lic.No/Date:0910037268 03.03.2009	Defer Date:15.09.2009

Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.

12	Case No.:73/18/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00347/AM10/	RLA File :08/24/040/00236/AM09/	Lic.No/Date:0810078514 04.03.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

13	Case No.:65/18/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00339/AM10/	RLA File :09/24/040/00433/AM09/	Lic.No/Date:0910037452 19.03.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

14	Case No.:64/18/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00338/AM10/	RLA File :03/95/040/01022/AM09/	Lic.No/Date:0310513269 25.03.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

15	Case No.:62/18/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00336/AM10/	RLA File :09/24/040/00469/AM09/	Lic.No/Date:0910037549 26.03.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

16	Case No.:63/18/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00337/AM10/	RLA File :09/24/040/00470/AM09/	Lic.No/Date:0910037550 26.03.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:72/18/82-ALC4/2009	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00346/AM10/	RLA File :07/24/040/00679/AM09/	Lic.No/Date:0710063868	Defer

		26.03.2009	Date:15.09.2009
Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:75/18/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00349/AM10/	RLA File :09/24/040/00468/AM09/	Lic.No/Date:0910037547 26.03.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

19	Case No.:67/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00341/AM10/	RLA File :03/95/040/01043/AM09/	Lic.No/Date:0310514060 01.04.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

20	Case No.:76/18/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00350/AM10/	RLA File :09/24/040/00471/AM09/	Lic.No/Date:0910037624 02.04.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

21	Case No.:68/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00342/AM10/	RLA File :03/95/040/01042/AM09/	Lic.No/Date:0310514774 06.04.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

22	Case No.:44/18/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00318/AM10/	RLA File :09/24/040/00477/AM09/	Lic.No/Date:0910037637 09.04.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

23	Case No.:74/18/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved

HQ File :01/82/050/00348/AM10/

RLA File :34/24/040/00004/AM10/

Lic.No/Date:3410023954

09.04.2009

Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 16.06.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Step IV (Azithromycin Crude purity Not less than 94.5%)	1 KGA.	1.	Erythromycin Thiocyanate	1.99 KGA
		2.	Acetone	4.45 kg
		3.	Ethyl Alcohol	2.63 kg
		4.	Hydroxylamine Hcl	0.91 kg
		5.	Methane Sulfonyl chloride	0.72 kg
		6.	Methanol	2.72 kg
		7.	Platinum Catalyst with base of activated carbon (5% platinum on carbon)	1.00 gm
		8.	Methylene Chloride	2.18 kg
		9.	Activated Carbon	0.01 kg

RA concerned may take further necessary action as per above decision of NC.

24	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

25	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

26	Case No.:69/18/82-ALC4/2009	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00343/AM10/	RLA File :22/24/040/00001/AM10/	Lic.No/Date:2210008835 16.04.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

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Case No.:27/18/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved	
HQ File :01/82/050/00301/AM10/	RLA File :07/24/040/00688/AM09/	Lic.No/Date:0710064226 20.04.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 1/82 meeting held on 08.04.2009 vide Case No.14/1/82-ALC4-4/2009 and in consultation with technical authority decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:13/18/82-ALC4/2009	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00287/AM10/	RLA File :31/24/040/00008/AM10/	Lic.No/Date:3110038195 22.04.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

29	Case No.:77/18/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00351/AM10/	RLA File :09/24/040/00014/AM10/	Lic.No/Date:0910037740 23.04.2009	
	Decision : Withdrawn as case has already been approved by NC in its 12/82 meeting held on 09.07.2009.			

30	Case No.:78/18/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00352/AM10/	RLA File :09/24/040/00013/AM10/	Lic.No/Date:0910037741 23.04.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

31	Case No.:15/18/82-ALC4/2009		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00289/AM10/		RLA File :03/94/040/00053/AM10/		Lic.No/Date:0310517558	Defer

		28.04.2009	Date:15.09.2009
Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

32

Case No.:12/18/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved	
HQ File :01/82/050/00286/AM10/	RLA File :03/94/040/00046/AM10/	Lic.No/Date:0310517870 29.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2004/Ch.II dated 31.12.2007, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Para Chloro Phenyl Acetic Acid	1 Kg.	1.	Para Chloro Benzyl Cyanide	1.021 kg
		2.	Toluene	0.230 kg
		3.	Caustic Soda Flakes	0.360 kg
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:10/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00284/AM10/	RLA File :03/95/040/00042/AM10/	Lic.No/Date:0310518058 01.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

34	Case No.:11/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00285/AM10/	RLA File :03/95/040/01027/AM09/	Lic.No/Date:0310517971 01.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

35	Case No.:8/18/82-ALC4/2009	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00282/AM10/	RLA File :03/95/040/00940/AM09/	Lic.No/Date:0310518060 01.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

36	Case No.:19/18/82-ALC4/2009	Party Name:THERMAX LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00293/AM10/	RLA File :31/24/040/00022/AM10/	Lic.No/Date:3110038338 06.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

37	Case No.:16/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00290/AM10/	RLA File :03/94/040/00104/AM10/	Lic.No/Date:0310520417 19.05.2009	Defer Date:15.09.2009
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DIPP vide their U.O. No.7/230/09-TSW/68 dated 30.07.2008, decided to call for the following information from the firm. 1. The exact details indicating specifications and application of export product and import item. 2. Spep-wise manufacturing process in detail, indicating wastage at each stage of operation. Accordingly, case was deferred for 15.09.2009.			

38	Case No.:35/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00309/AM10/	RLA File :03/94/040/00115/AM10/	Lic.No/Date:0310520711 21.05.2009	Defer Date:15.09.2009
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DIPP vide their U.O. No.7/230/09-TSW/68 dated 30.07.2008, decided to call for the following information from the firm. 1. The exact details indicating specifications and application of export product and import item. 2. Spep-wise manufacturing process in detail, indicating wastage at each stage of operation. Accordingly, case was deferred for 15.09.2009.			

39	Case No.:38/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00312/AM10/	RLA File :03/94/040/00101/AM10/	Lic.No/Date:0310520653 21.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

40	Case No.:39/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
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	HQ File :01/82/050/00313/AM10/	RLA File :03/94/040/00076/AM10/	Lic.No/Date:0310520964 22.05.2009	Defer Date:15.09.2009
	Decision :Committee decided to forward a copy of application to DC(MSME and Department of Ayush for their comments. Accordingly, case was deferred for 15.09.2009.			

41	Case No.:40/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00314/AM10/	RLA File :03/94/040/00068/AM10/	Lic.No/Date:0310520972 22.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to forward a copy of application to DC(MSME and Department of Ayush for their comments. Accordingly, case was deferred for 15.09.2009.			

42	Case No.:41/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00315/AM10/	RLA File :03/94/040/00073/AM10/	Lic.No/Date:0310520968 22.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to forward a copy of application to DC(MSME and Department of Ayush for their comments. Accordingly, case was deferred for 15.09.2009.			

43	Case No.:23/18/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00297/AM10/	RLA File :09/24/040/00457/AM09/	Lic.No/Date:0910038018 26.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

44	Case No.:24/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00298/AM10/	RLA File :03/94/040/00027/AM10/	Lic.No/Date:0310521503 27.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

45	Case No.:30/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00304/AM10/	RLA File :03/94/040/00026/AM10/	Lic.No/Date:0310521508 27.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

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46	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

47	Case No.:14/18/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00288/AM10/	RLA File :03/95/040/00084/AM10/	Lic.No/Date:0310521745 28.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

48	Case No.:34/18/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00308/AM10/	RLA File :03/94/040/00144/AM10/	Lic.No/Date:0310521758 28.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

49	Case No.:17/18/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00291/AM10/	RLA File :03/95/040/00124/AM10/	Lic.No/Date:0310522329 02.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

50	Case No.:37/18/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00311/AM10/	RLA File :09/24/040/00053/AM10/	Lic.No/Date:0910038076 02.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

51	Case No.:42/18/82-ALC4/2009	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00316/AM10/	RLA File :09/24/040/00068/AM10/	Lic.No/Date:0910038079 02.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

52	Case No.:9/18/82-ALC4/2009	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved									
	HQ File :01/82/050/00283/AM10/	RLA File :09/24/040/00042/AM10/	Lic.No/Date:0910038078 02.06.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/89/2008-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Atorvastatin Calcium</td><td>1 Kg.</td><td>1.</td><td>(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate</td><td>1.003kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per decision pasted above.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	1.003kg									

53	Case No.:32/18/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00306/AM10/	RLA File :09/24/040/00410/AM09/	Lic.No/Date:0910038108 03.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

54	Case No.:45/18/82-ALC4/2009	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00319/AM10/	RLA File :11/24/040/00006/AM10/	Lic.No/Date:1110020396 03.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to transfer the case to DES-VI as the export product is Agricultural Product.			

55	Case No.:22/18/82-ALC4/2009	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved													
	HQ File :01/82/050/00296/AM10/	RLA File :31/24/040/00036/AM10/	Lic.No/Date:3110038661 04.06.2009														
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2002/Ch.III dated 16.04.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Maxinol C 4041</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Acrylic Acid</td><td>0.200 kg</td></tr> <tr> <td>Sodium Salt of co-polymer of Arrylic acid and Maleic Acid in the molar ratio of</td><td>2.</td><td>Maleic Anhydride</td><td>0.0735 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Maxinol C 4041	1 Kg.	1.	Acrylic Acid	0.200 kg	Sodium Salt of co-polymer of Arrylic acid and Maleic Acid in the molar ratio of	2.	Maleic Anhydride
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed													
Maxinol C 4041	1 Kg.	1.	Acrylic Acid	0.200 kg													
Sodium Salt of co-polymer of Arrylic acid and Maleic Acid in the molar ratio of		2.	Maleic Anhydride	0.0735 kg													

	3:7:1 (Active content: 38% minimum)			
RA concerned may take further necessary action as per above decision of NC.				

56	Case No.:3/18/82-ALC4/2009	Party Name:OLEOFINE ORGANICS (INDIA)PVT.LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00277/AM10/	RLA File :03/95/040/00138/AM10/	Lic.No/Date:0310522629 04.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

57	Case No.:4/18/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00278/AM10/	RLA File :03/94/040/00978/AM09/	Lic.No/Date:0310523220 09.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

58	Case No.:5/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00279/AM10/	RLA File :03/94/040/00185/AM10/	Lic.No/Date:0310523265 09.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/73/2002/Ch.III dated 03.08.2006, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	Disodium Zinc EDTA (Zinc content 14-15%)	1 Kg.	1.	EDTA
Qty. allowed 0.690 kg				
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:6/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00280/AM10/	RLA File :03/94/040/00183/AM10/	Lic.No/Date:0310523267 09.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

60	Case No.:7/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
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HQ File :01/82/050/00281/AM10/	RLA File :03/94/040/00184/AM10/	Lic.No/Date:0310523269 09.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/73/2002/Ch.III dated 03.08.2006, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Disodium Managenese EDTA (Mangenese content 12-13%)	1 Kg.	1.	EDTA	0.690 kg
RA concerned may take further necessary action as per above decision of NC.				

61	Case No.:25/18/82-ALC4/2009	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00299/AM10/	RLA File :03/95/040/00072/AM10/	Lic.No/Date:0310523436 10.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

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Case No.:28/18/82-ALC4/2009	Party Name:POLYGON CHEMICALS	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved	
HQ File :01/82/050/00302/AM10/	RLA File :08/24/040/00051/AM10/	Lic.No/Date:0810080604 10.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/79/2005/Ch.II dated 23.08.2005, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
3-Methyl-5-Pyrazolone	1 Kg.	1.	Acetic Acid Methyl Ester	1.287 kg
		2.	Hydrazine Hydrate (Purity 80%)	0.692 kg
RA concerned may take further necessary action as per above decision of NC.				

63	Case No.:18/18/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00292/AM10/	RLA File :08/24/040/00040/AM10/	Lic.No/Date:0810080665 11.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

64	Case No.:26/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
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HQ File :01/82/050/00300/AM10/	RLA File :03/94/040/00141/AM10/	Lic.No/Date:0310524174 15.06.2009	Defer Date:15.09.2009
Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

65	Case No.:29/18/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00303/AM10/	RLA File :08/24/040/00064/AM10/	Lic.No/Date:0810080782 17.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

66	Case No.:43/18/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00317/AM10/	RLA File :03/94/040/00018/AM10/	Lic.No/Date:0310524605 17.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 15.09.2009.			

67	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:15.09.2009
	Decision :Committee decided to forward a copy of application to DC(MSME) for their comments. Accordingly, case was deferred for 15.09.2009.			

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Case No.:49/18/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved	
HQ File :01/82/050/00323/AM10/	RLA File :34/24/040/00041/AM10/	Lic.No/Date:3410024500 19.06.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 16.06.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Step IV (Azithromycin Crude purity Not less than 94.5%)	1 KGA.	1.	Erythromycin Thiocyanate	1.99 KGA
		2.	Acetone	4.45 kg
		3.	Ethyl Alcohol	2.63 kg
		4.	Hydroxylamine Hcl	0.91 kg

	5.	Methane Sulfonyl chloride	0.72 kg
	6.	Methanol	2.72 kg
	7.	Plathinum Catalyst with base of activated carbon (5% platinum on carbon)	1.00 gm
	8.	Methylene Chloride	2.18 kg
	9.	Activated Carbon	0.01 kg

RA concerned may take further necessary action as per above decision of NC.

69	Case No.:46/18/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00320/AM10/	RLA File :08/24/040/00065/AM10/	Lic.No/Date:0810080892 22.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

70	Case No.:71/18/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00345/AM10/	RLA File :22/24/040/00011/AM10/	Lic.No/Date:2210009016 22.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

71	Case No.:47/18/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00321/AM10/	RLA File :03/94/040/00247/AM10/	Lic.No/Date:0310525575 24.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC			

72	Case No.:31/18/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00305/AM10/	RLA File :03/94/040/00259/AM10/	Lic.No/Date:0310526171 29.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

73	Case No.:33/18/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred

	HQ File :01/82/050/00307/AM10/	RLA File :03/94/040/00261/AM10/	Lic.No/Date:0310526169 29.06.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

74	Case No.:1/18/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00275/AM10/	RLA File :03/94/040/00281/AM10/	Lic.No/Date:0310528360 10.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

75	Case No.:2/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00276/AM10/	RLA File :03/94/040/00289/AM10/	Lic.No/Date:0310528381 10.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

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Case No.:54/18/82-ALC4/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved	
HQ File :01/82/050/00328/AM10/	RLA File :13/24/040/00009/AM10/	Lic.No/Date:1310029332 10.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.15022/9/2009-Ch.II dated 11.08.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Simeconazole	1 KG.	1.	Flurobenzene	0.695 kg
		2.	Chloromethyl Trimethyl Silane	1.059 kg
		3.	1,2,4 Triazole Sodium Salt	0.920 kg
		4.	Methyl Teritary Butyl Ether	1.043 kg
		5.	Toluene	1.882 kg
RA concerned may take further necessary action as per above decision of NC.				

77	Case No.:48/18/82-ALC4/2009	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00322/AM10/	RLA File :09/24/040/00118/AM10/	Lic.No/Date:0910038561 13.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

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Case No.:50/18/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved	
HQ File :01/82/050/00324/AM10/	RLA File :03/95/040/00147/AM10/	Lic.No/Date:0310528625 13.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.15022/27/2008-Ch.II dated 10.07.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Fluoro Benzene 99.9%	1 KG.	1.	Fluoro Benzene (Purity 99.5%)	1.02 kg
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:61/18/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00335/AM10/	RLA File :04/24/040/00057/AM10/	Lic.No/Date:0410106102 14.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to forward a copy of application to DC(MSME and Department of Ayush for their comments. Accordingly, case was deferred for 15.09.2009.			

80

Case No.:70/18/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved	
HQ File :01/82/050/00344/AM10/	RLA File :08/24/040/00097/AM10/	Lic.No/Date:0810081456 15.07.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 1/82 meeting held on 08.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Tablets 250 mg	1 No.	1.	Azithromycin Monohydrate	261.12 mg
Azithromycin Tablets 500 mg	1 No.	1.	Azithromycin Monohydrate	522.24 mg
RA concerned may take further necessary action as per above decision of NC.				

81	Case No.:79/18/82-ALC4/2009	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00353/AM10/	RLA File :03/94/040/00267/AM10/	Lic.No/Date:0310529019 15.07.2009	
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 48/82 meeting held on 17.02.2009 and in consultation with technical			

authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Sodium Salicylate	1 Kg.	1.	Salicylic Acid	0.88 kg

RA concerned may take further necessary action as per above decision of NC.

82	Case No.:80/18/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00354/AM10/	RLA File :34/24/040/00064/AM10/	Lic.No/Date:3410024680 15.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

83	Case No.:81/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00355/AM10/	RLA File :03/95/040/00023/AM10/	Lic.No/Date:0310529025 16.07.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

84	Case No.:82/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00356/AM10/	RLA File :03/95/040/00079/AM10/	Lic.No/Date:0310529028 16.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

85	Case No.:84/18/82-ALC4/2009	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00358/AM10/	RLA File :34/24/040/00048/AM10/	Lic.No/Date:3410024684 16.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

86	Case No.:85/18/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00359/AM10/	RLA File :05/24/040/00200/AM10/	Lic.No/Date:0510245969 16.07.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/8/2006-Ch.II dated			

24.12.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Acetaldehyde	1 KG.	1.	Denatured Ethyl Alcohol	1.084 kg

RA concerned may take further necessary action as per above decision of NC.

87	Case No.:86/18/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00360/AM10/	RLA File :08/24/040/00094/AM10/	Lic.No/Date:0810081549 17.07.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

88	Case No.:87/18/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00361/AM10/	RLA File :05/24/040/00230/AM10/	Lic.No/Date:0510246091 17.07.2009	Defer Date:15.09.2009
	Decision :Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

89	Case No.:88/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00362/AM10/	RLA File :03/95/040/00242/AM10/	Lic.No/Date:0310529509 17.07.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

90	Case No.:89/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00363/AM10/	RLA File :05/24/040/00226/AM10/	Lic.No/Date:0510246173 20.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

91	Case No.:90/18/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00364/AM10/	RLA File :03/95/040/00245/AM10/	Lic.No/Date:0310529608 20.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

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Case No.:91/18/82-ALC4/2009	Party Name:TTK LIG LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved	
HQ File :01/82/050/00365/AM10/	RLA File :04/24/040/00084/AM10/	Lic.No/Date:0410106295 20.07.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/31/2008-PI-III dated 26.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Durex Play Longer-1.0 oz (28.4g) Active Ingredient: benzocaine 7.5% w/w in a water washable base	1 Kg.	1.	Benzocaine USP/EP Chemical	0.07875 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

93	Case No.:92/18/82-ALC4/2009	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00366/AM10/	RLA File :05/24/040/00728/AM09/	Lic.No/Date:0510246191 20.07.2009	Defer Date:15.09.2009
	Decision :Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

94	Case No.:93/18/82-ALC4/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00367/AM10/	RLA File :03/95/040/00996/AM09/	Lic.No/Date:0310529871 21.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

95	Case No.:94/18/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00368/AM10/	RLA File :07/24/040/00156/AM10/	Lic.No/Date:0710066073 21.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

96	Case No.:95/18/82-ALC4/2009		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00369/AM10/		RLA File :03/94/040/00280/AM10/		Lic.No/Date:0310529903	Defer

		21.07.2009	Date:15.09.2009
Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

97	Case No.:96/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00370/AM10/	RLA File :03/94/040/00325/AM10/	Lic.No/Date:0310529944 21.07.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

98	Case No.:99/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Approved
	HQ File :01/82/050/00373/AM10/	RLA File :05/24/040/00238/AM10/	Lic.No/Date:0510246417 22.07.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

99	Case No.:97/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00371/AM10/	RLA File :03/94/040/00310/AM10/	Lic.No/Date:0310530334 23.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

100	Case No.:98/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:18/82-ALC4/2009 28.07.2009	Status:Case Deferred
	HQ File :01/82/050/00372/AM10/	RLA File :03/94/040/00019/AM10/	Lic.No/Date:0310530340 23.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			
